

IN THE COURT OF ACMM-EAST KKD DELHI
e-FIR No: 000890/2019
PS Preet Vihar
State Vs Not Known
17.10.2020

**Application for releasing of mobile phone on superdari
moved by the applicant Ms. Renu Devi.**

Present: Ld. APP for the State through VC.
Sh. M.R. Quereshi, ld. Counsel for applicant with
applicant Ms. Renu Devi through VC.
HC Manoj from PS Preet Vihar through VC.
Reply is received from the IO.
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.8,000/- to the satisfaction of the IO. The superdar shall produce the mobile phone in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the

Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

DINESH Digitally signed by
DINESH KUMAR
Date: 2020.10.17
KUMAR 13:20:51 +05'30' **(DINESH KUMAR)**
ACMM (EAST)/KKD/17.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 125/2020
PS New Ashok Nagar
State Vs Not Known
17.10.2020

An application for releasing of RC moved by the applicant Sh. Rahul.

Present: Ld. APP for the State through VC.

None for applicant.

List on 22.10.2020.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

DINESH
KUMAR

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DINESH KUMAR
Date: 2020.10.17
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(DINESH KUMAR)
ACMM (EAST)/KKD/17.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI
FIR No: 571/2020
PS New Ashok Nagar
State Vs Rajesh @ Bengali
17.10.2020

Present: Ld. APP for the State through VC.

Sh. Devender Kumar, ld. counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Proceedings are conducted through VC.

Reply is received from IO.

It has been stated in the reply that the accused is not
in custody in case e-FIR NO. 571/2020, PS New Ashok Nagar.

Ld. Counsel submits that as per information given to
the family members of the applicant/accused by the jail officials,
the applicant/accused was custody in the said FIR.

**Report be called from Jail Superintendent
concerned informing the correct details of all the cases
in which accused Rajesh @ Bengali is still in Judicial
custody.**

Report be filed on 20.10.2020.

Copy of this order be sent to the Jail Superintendent
concerned for necessary compliance.

Copy be sent to the ld. counsel for applicant on his E-
mail and order be uploaded on the server.

DINESH
KUMAR
Digitally signed
by DINESH
KUMAR
Date: 2020.10.17
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(DINESH KUMAR)

ACMM (EAST)/KKD/17.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 215/2018
PS Preet Vihar
State Vs Ayush Garg
17.10.2020

**An application for releasing of RC moved by
the applicant Sh. Rahul.**

Present: Ld. APP for the State through VC.

None for applicant.

List on 22.10.2020.

Copy be sent to the applicant on his E-mail and order
be uploaded on the server.

DINESH
KUMAR

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DINESH KUMAR
Date: 2020.10.17
13:19:49 +05'30'

(DINESH KUMAR)

ACMM (EAST)/KKD/17.10.2020